

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Monday 6th day of July 2020
C.M.P.No. 1477/2020

Ravi S/o.Periyasamy

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Madurai Railway P.S.,
Cr.No.135/2019

..Respondent/Complainant

This application is coming before me today for bail filed by Accused/Petitioner perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused

U/s.379 IPC

2.The accused is arrested and sent to Judicial Custody on 15.03.2020.

3.The bail petition filed by accused through Central Prison, Madurai. Reply not received.

Taken on merit.

4.Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved. The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 3 months. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

This order is pronounced by me on **6th day of July 2020**

Sd/S.Muthu Raman,
Judicial Magistrate No.VI,
Madurai

/True Copy/

Copy to

The Superintendent,
Central Prison,
Madurai.

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT:Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Monday 6th day of July 2020
C.M.P.No. 1478/2020

Muneeshwaran S/o.Karuppasamy

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Nagamalaipudukottai P.S.,
Cr.No.181/2019

..Respondent/Complainant

This application is coming before me today for bail filed by Accused/Petitioner perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused

U/s.392 IPC

2.The accused is arrested and sent to Judicial Custody on 09.09.2019.

3.The bail petition filed by accused through Central Prison, Madurai. Reply not received.

Taken on merit.

4.Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved. The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 9 months. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

This order is pronounced by me on **6th day of July 2020**

Sd/S.Muthu Raman,
Judicial Magistrate No.VI,
Madurai

/True Copy/

Copy to
The Superintendent,
Central Prison,
Madurai.

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Monday 6th day of July 2020
C.M.P.No. 1486/2020

Rajeshkumar S/o.Sekar

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Madurai Railway P.S.,
Cr.No.54/2019

..Respondent/Complainant

This application is coming before me today for Condition modified filed by Accused/Petitioner perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused
U/s.379 IPC

2.The accused is arrested and sent to Judicial Custody on 03.02.2020.

3. This application filed on the side of accused and submit that this accused was already bail ordered on 18.02.2020 subject to condition that he should be produced two sureties for each Rs.10,000/- like sum. But condition modified petition filed on 24.06.2020. Then he pray to pass on order to own bond.

4.Perused. Heard on petitioner through Central Prison. The accused is placed on Judicial Custody for more than 4 months. Now the situation of our country as well as state we are safe home untill further care. Hence in the interest of justice the condition imposed in the bail application is modified. Accused is released at his own bond. After released on bail from prison he should be reported before this court after withdrawn of curfew and reopening of court.

The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

This order is pronounced by me on **6th day of July 2020**

Sd/S.Muthu Raman,
Judicial Magistrate No.VI,
Madurai

/True Copy/

Copy to

The Superintendent,
Central Prison,
Madurai.